

organisation as well as the State units for assisting new and young entrepreneurs.

SHRI C. JANARDHANAN : I know perfectly well that there is such an organisation and in some States some other organisations are coming up. But they are not really helping the industrialists. That is why I ask whether Government will take positive steps to help these industries throughout the country, that is, setting up organisations in all States so that these complaints from industrialists would not come up.

MR. SPEAKER : It is a suggestion for action.

Limit of Advertisements in Newspapers to 40 per cent of Space

*185. **SHRI JHARKHANDE RAI :** Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Newspapers have been recommended to voluntarily limit the quantum of advertisements to 40 per cent of the space ;

(b) if so, the main features of the recommendations ; and

(c) whether this has been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHI) : (a) No, Sir.

(b) and (c) Do not arise.

श्री झारखण्डे राय : हम बात की ओर क्या सरकार का ध्यान गया है और इसकी सूचना सरकार को शिकायत के रूप में मिलती रही है कि बहुत से राष्ट्रीय, प्रादेशिक और स्थानीय अखबार अपने अखबार के कुछ स्थान का तीन चौथाई भाग विज्ञापनों में इस्तेमाल करते हैं ?

SHRIMATI NANDINI SATPATHY : No, it is not a fact that three-fourth of the newspaper space is being utilised for advertisements, but it is a fact that we get a num-

ber of complaints from different parties that the space used for advertisements is not proportionate.

श्री झारखण्डे राय : अगर उन्हें इस तरह की शिकायतें मिली हैं जैसे उन्होंने अभी स्वीकार किया है कि मिली हैं तो इस विषय में किसी प्रकार का विधेयक लोक सभा के सामने लाने का उनका विचार है, यदि है तो कब तक और यदि नहीं, तो क्यों नहीं ?

SHRIMATI NANDINI SATPATHY : Government are thinking of constituting a fact-finding committee which will go into details of the economics of newspapers. When we get their report, further action will be thought of.

SHRI ANANTRAO PATIL : There is neither a voluntary nor a statutory limit to advertisement space in newspapers. The Press Commission had recommended 40 per cent maximum space, but at present we find 80 per cent space in newspapers taken by advertisements. We have also to remember that we are importing newsprint from abroad and so much advertisement space taken by some newspapers means less newsprint for other newspapers. In the last session, an assurance was given that a fact-finding committee would be appointed. What concrete steps do Government propose to take either to implement the Press Commission's recommendation or to tax advertisements ?

SHRIMATI NANDINI SATPATHY : The recommendation of the Press Commission was that the newspapers should voluntarily adjust themselves to 40 per cent advertisement space and 60 per cent news space. But 17 or 18 years have elapsed since this recommendation and naturally things have changed during this period. We propose to have a fact-finding committee very soon, probably within a week or so, which will go into details of the economics. As I have already said, only after receipt of their report, we will decide about it

Legislation to Prevent Defections

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*186. **SHRI NIHAR LASKAR :**
SHRI S. M. BANERJEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are thinking of

bringing a legislation before Parliament to prevent defections ;

(b) whether all the political parties are being or have been consulted ; and

(c) at what stage the matter stands at present ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Legislative proposals, based on the recommendations made by the Committee on Defections, were discussed by the Prime Minister with leaders of political parties on the 10th December, 1970. Since the discussions were not conclusive, the Prime Minister wrote to the leaders explaining the various points raised at the discussions and sought their specific reactions. Replies from some of the leaders have still not been received.

(c) The views of the Chief Ministers, in regard to the legislative proposals, have been obtained and are being examined.

SHRI NIHAR LASKAR : Since some of the political leaders, to whom the Prime Minister has already written, have not submitted their comments, may I know which are the main points on which they have not agreed so far ?

SHRI K. C. PANT : About those who have not written to the Prime Minister, it is very difficult for me to say what are those points, but, at the meeting of the leaders of the Opposition with the Prime Minister, two main points emerged : one was whether it was enough to disqualify a defector from getting an office for one year or whether it was necessary to have something more stringent like disqualifying him from the membership of the House. The second point related to the definition of a defector. On the two points, there was some discussion.

SHRI NIHAR LASKAR : May I know whether it is possible to give the names of the party leaders who have not given their comments so far ?

SHRI K. C. PANT : Replies to the Prime Minister's letter have not been received

from leaders of the Akali Dal, the Indian Union Muslim League, the Forward Block and the DMK.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Do you feel that defection after the last elections ? (*Interruptions*)

श्री एल० एम० बनर्जी : अभी जो चुनाव हुए हैं उनके नतीजों को देखते हुए उधर से डिफैक्शन इधर होने वाला नहीं है, इधर से ही उधर किसी के जाने का सवाल पैदा हो सकता है —

श्री भागवत झा आजाद : हमें जरूरत नहीं है ।

श्री एल० एम० बनर्जी : मैं जानना चाहता हूँ कि अगर कोई गलत पार्टी छोड़ कर, कम्युनल पार्टी छोड़ कर सही पार्टी में या नान कम्युनल पार्टी में जाता है तो क्या वह भी डिफैक्टर की परिभाषा में आएगा ? गलत पार्टी छोड़कर सही पार्टी में अगर कोई जाता है तो क्या उसको भी डिफैक्टर करार दिया जा (*Interruption*) I want to know the definition of defection.

MR. SPEAKER : It is a very good suggestion for action.

SHRI S. M. BANERJEE : I want to know whether, before talking a final decision, the definition of defection will be reconsidered, because we cannot go on like this. For example, Vibhishana defected from Lanka and joined the ranks of Rama, and he was not considered a defector. (*Interruption*)

SHRI K. C. PANT : Mr. Banerjee will get a chance to use all this skill when the legislation comes up before this House. In the meantime it will be our effort to see that the Opposition ranks are not depleted. (*Interruption*)

PROF. NARAIN CHAND PARASHAR : May I know whether Independents would also be covered by the definition of defection or only the political parties, as has been mentioned here in the question ?

SHRI K. C. PANT : The final view will be taken by the House when the legislation comes before the House. But, according to the principles that the Committee on Defections adopted, Independents do not come within that definition.

श्री रामाबतार झास्त्री : क्या यह सच है कि पिछले चुनाव में बिहार के कई दल-बदलुओं को टिकट दिये गये और वे जीत गये ? क्या यह भी सच है कि जो बिहार के क्रान्तिक डिफैक्टर हैं, उनको मंत्रि-मंडल में लेने का विचार किया जा रहा है ।

MR. SPEAKER : This question does not arise ; it is not relevant.

श्री रामाबतार झास्त्री : अध्यक्ष महोदय, यह कैसे रेलिवेंट नहीं है ? आप इसका जवाब दिलवाइये । ऐसे लोगों को मिनिस्टर बनाया जा रहा है, जो डिफैक्ट करते रहे हैं और जिन के भाई पर तीस लाख रुपया रायल्टी का भी बाकी है ।

MR. SPEAKER : He is asking a specific question about Bihar. Here the question is about legislation, not Bihar. He should not bring in Bihar in all questions.

श्री रामाबतार झास्त्री : अध्यक्ष महोदय, आप ऐसे लोगों को सीलड क्यों करते हैं ? इस तरह डिफैक्शन नहीं रुकने वाला है । आप जवाब दिलवायें ।

अध्यक्ष महोदय : जब बेयर ने कहा है कि यह सवाल रेलिवेंट नहीं है, तो आप अबर्देस्ती क्यों करते हैं ?

श्री रामाबतार झास्त्री : अध्यक्ष महोदय, क्या यह सवाल नहीं पूछा जा सकता है ? हम जानते हैं कि शंकर दयाल सिंह को मिनिस्टर बनाने की कोशिश हो रही है ।

MR. SPEAKER : Order, please. It will not go on record, whatever you may speak.

SHRI ANNASAHEB GOTKHINDE : It

has been stated by the hon. Minister that independents are not covered in the definition of a defector. I want to know whether rebel candidates who defy the party and subsequently become successful would be covered in the definition.

MR. SPEAKER : These are hypothetical questions. According to the rules they could not be permitted.

Applications for manufacture of Cement

*191. **SHRI PAMPAN GOWDA :** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether a number of applications have been received by Government for the manufacture of cement ;

(b) if so, how many of these are for new venture and how many are for expansion of existing capacity ; and

(c) what are the capacities applied for in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) 53 applications are for setting up new cement factories and 34 are for expanding the existing cement factories.

(c) The capacity applied for new factories is 18.68 million tonnes and the capacity for expansion is 8.6 million tonnes

SHRI PAMPAN GOWDA : What is the percentage of production in the public sector and in the private sector.

SHRI SIDDHESHWAR PRASAD : The public sector cement factories have just started. Most of the production is in the private sector.

SHRI PAMPAN GOWDA : May I know whether the existing units are working to rated capacity ; if not, what are the obstacles ?

SHRI SIDDHESHWAR PRASAD : Most of the units are working to rated